GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO.813 ANSWERED ON 21ST JULY, 2016

OPERATION OF APP-BASED TAXI

813. SHRI SUMAN BALKA:
DR. KIRIT P. SOLANKI:
SHRIMATI POONAM MAHAJAN:
SHRI B. SENGUTTUVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is monitoring the operations of the App-based Taxi Services in the country, if so, the details of total number and names of the companies operating in India both indigenous and foreign;
- (b) whether the App-based Taxi Service operators regularly remit the permit fee, road tax, insurance fee etc. to the Government, if so, the details thereof; and
- (c) whether the Government has introduced any mandatory provision requiring the Appbased Taxi Service Operators to register with the police the names and addresses of the owners and the drivers of the taxis in view of the large incidence of sexual assaults on the women travelling in them, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) to (c) The operations of the app-based taxi service in the country is monitored by the State Governments. The Government of India has issued an advisory to all the State Governments for licensing, compliance and liability of on demand IT based Transportation Aggregators [Taxi (4+1)] operating within the jurisdiction in India. The onus of remitting the permit fee, road tax, insurance fee, etc. to the Government lies on the vehicle owner.
